



## The Delhi Prisons (Amendment) Act, 2003

Act 3 of 2003

**Keyword(s):**

Civil Prisoner, Convicted Criminal Prisoner, Court, Criminal Prisoner, Central Jail, District Jail, Detune, Habitual Offenders, History-Ticket, Imprisonment, Inmates, Institution, Jail Manual, Offender, Offence, Prohibited Article, Place of Detention, Pri

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## LAW, JUSTICE AND LEGISLATIVE AFFAIRS DEPARTMENT

## NOTIFICATION

Delhi, the 30th April, 2003

No. F. 14(12)/LA-2003/909.—The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor, Delhi on 28-4-2003 and is hereby published for general information :—

The Delhi Prisons (Amendment) Act, 2003 (Delhi Act No. 3 of 2003) (as passed by the Legislative Assembly of the National Capital Territory of Delhi on the 31st March, 2003)

An Act to amend the Delhi Prisons Act, 2000 (Delhi Act 2 of 2002).

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Fifty-fourth Year of the Republic of India as follows :—

1. **Short title and commencement.**—(1) This Act may be called the Delhi Prisons (Amendment) Act, 2003. It shall come into force on such date as the Lt. Governor may, by notification in the Official Gazette, appoint
2. **Amendment of Section 14.**—In the Delhi Prisons Act, 2000 (Delhi Act 2 of 2002), in section 14—
  - (i) at the end of sub-section (1), the following shall be inserted, namely :—  
“This report, with the orders of the Superintendent thereon, shall forthwith be sent to the Inspector General for information.”;
  - (ii) for sub-section (2), the following shall be substituted, namely :—  
“(2) The Medical Officer shall not administer any such medicine to any prisoner without informing him of what is being administered to him :  
Provided that the Medical Officer may administer any such medicine to any prisoner without informing him of what is being administered, in emergent situations, where the prisoner-patient is unconscious or in a state in which he is not a fit to receive and respond to such information”.

शुद्धि पत्र

फा. सं. 6/5/2002-न्याय/607.—अधिसूचना संख्या : 6/5/2002-न्याय/297-366 दिनांक 3 मार्च, 2003 में संख्या नं. 12 में श्री रविन्द्र बेदी के स्वात पर सुश्री रविन्द्र बेदी पदा जाए।

रीना सिंह नाग, संयुक्त सचिव

## CORRIGENDUM

F. No. 6/5/2002-JudL/607.—In the notification No. 6/5/2002-JudL/297—366 dated 3rd March, 2003 Sh. Ravinder Bedi appearing at S. No. 12 may read as Mrs. Ravinder Bedi.

REENA SINGH NAG, Jt. Secy

गृह ( पुलिस-II ) विभाग

अधिसूचना

दिल्ली, 30 अप्रैल, 2003

फा. सं. 10/सी-6/2003/ग. पु. -III/2226.—गृह मंत्रालय, भारत सरकार को दिनांक 20 मार्च, 1974 की अधिसूचना संख्या 11011/2/74 यू.टी.एल. (i) के साथ पठित रण्ड प्रक्रिया संहिता, 1973 (1974 की संख्या 2) की धारा (8) द्वारा प्रदत्त शक्तियों को प्रयोग करते हुए राष्ट्रीय राजधानी राज्य क्षेत्र के उप-राज्यपाल श्री के.के. सूद, अतिरिक्त महा-न्यायाधीश, भारत की प्रथम सूचना रिपोर्ट 426/84 याता कल्याण पुरी एवं वनाम मंगल सिंह व अन्य के मुकद्दमें में श्री ओ.पी. द्विवेदी, अतिरिक्त सत्र न्यायाधीश, कड़कड़ना न्यायालय दिल्ली द्वारा किए निर्णय से उत्पन्न दिल्ली उच्च न्यायालय में दायर अपराधिक याचिका संख्या 1888/2001 के संचालन हेतु (राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार) राज्य की ओर से अगले आदेश तक विशेष लोक अभियोजक के रूप में नियुक्त करते हैं। श्री अनिल सोनी, अतिरिक्त लोक अभियोजक अभिवक्ता के रूप में श्री के.के. सूद की सहायता करेंगे।

राष्ट्रीय राजधानी क्षेत्र, दिल्ली

के उपराज्यपाल के आदेश से तथा उनके नाम पर

श्री.एल. मीणा, उप-सचिव (गृह)

## HOME (POLICE-II) DEPARTMENT

## NOTIFICATION

Delhi, the 30th April, 2003

No. F. 10/C-6/2003/HP-II/2226.—In exercise of the powers conferred by sub-section (8) of Section 24 of the Code of Criminal Procedure, 1973 read with the Government of India, Ministry of Home Affairs' Notification No. F. 11011/74-UTL (i) dated the 20th March, 1974, the Lt. Governor of the National Capital Territory of Delhi is pleased to appoint